

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-224**  
Appeal No.-150/252/ND/2020  
CA/718/2020

**IN THE MATTER OF:**

M/s MilleniumRealtech Pvt Ltd  
Vs.  
RoC

....Applicant

.....Respondent

**SECTION**

U/s 252

Order delivered on 26.11.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr.Jugal Bagga, Mr. Nischay Chaudhary for Director  
For the Respondent : Ms. Mitika for RoC


**ORDER**

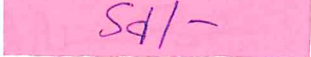
**CA/718/2020:-**

In course of hearing, Ld. ARoC has submitted that she has not received the copy of the application, so, the petitioner is directed to serve the copy of the application on the email ID of the Ld. ARoC in the course of the day and thereafter, Ld. ARoC is directed to file the reply if any, within one week from today after serving advance copy of the same to the Ld. Opposite Counsel.

Ld. Counsel for the petitioner informed us that the main application is listed for hearing on 15.12.20250.

List this application i.e. CA/718/2020 along with main application i.e. Appeal No. 150/252/2020 on 17.12.2020.

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER**